GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA

UNSTARRED QUESTION NO:2597
ANSWERED ON:12.03.2010
JUVENILE CRIMES
Gangaram Shri Awale Jaywant

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a): whether the incidents of juvenile crimes are increasing in the country;

(b): if so, the details thereof;

(c): whether the Government proposes to set up juvenile court in each High Court to deal with such cases;

(d): if so, the details thereof;

(e): whether the Government proposes to take new measures for the welfare of children in the country; and

(f): if so, the details thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a)& (b) : As per the information of the National Crime Records Bureau[NCRB], a total of 21088, 22865 & 24528 cases were registered under the Indian Penal Code [IPC] against juveniles in the country during 2006, 2007 & 2008 respectively, which shows a increasing trend. A total of 4729, 4163 & 3156 cases were reported under Special and Local Laws [SLL] during the said period which shows a decreasing trend. The details are available in the NCRB's website- www.ncrb.nic.in/crimesininidia.htm.

(c) & (d) : Under Section 4 of the Juvenile Justice (Care and Protection of Children) Act, 2000 as amended in 2006, State Governments/UT Administrations are required to constitute Juvenile Justice Board (JJB) for each district. This is the appropriate authority for the adjudication and disposition of matters relating to children in conflict with law.

(e) & (f) : Ministry of Women and Child Development has introduced a new centrally sponsored scheme namely 'Integrated Child Protection Scheme (ICPS)' in the current financial year 2009-10. The objective is to create a safe and secure environment for comprehensive development of the children who are in need of care and protection and children in conflict with law, in the country. The details of the scheme are available on the Ministry's website www.wcd.nic.in.